

According to the information received from the New Delhi Municipal Committee, the Committee increased Electricity tariff *w.e.f.* 4-7-1976. In addition, the electricity tax of 2 paise per unit payable to Delhi Municipal Corporation was also charged from the consumers from that date. The rates of security deposit were enhanced *w.e.f.* 1-2-1976 and the rates of water supply were increased *w.e.f.* 1-3-1976.

According to the information received from the Delhi Electric Supply Undertaking, the rates of electricity tariff and security deposit were increased *w.e.f.* 1-4-1976 and 1-2-1976 respectively.

(c) At present Government have no such proposal under consideration.

House Tax on Commercial and Industrial Buildings in Delhi

2172. SHRI KANWAR LAL GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Delhi Municipal Corporation reduced the house tax on commercial and industrial buildings during the emergency;

(b) if so, the loss to the Corporation; and

(c) whether no proper sanction was taken from the authorities?

THE MINISTER OF HOME AFFAIRS: (SHRI CHARAN SINGH): (a) For the financial year 1976-77, the Municipal Corporation of Delhi revised the rate of taxation for commercial and industrial properties from the graduated rate-slabs between 15 per cent and 30 per cent to a flat rate of 18 per cent. The same flat rate is continuing for the year 1977-78.

(b) Since the Demand and Collection register for commercial and industrial properties are not maintained separately by the Corporation, the figures of actual loss in revenue to the Corporation on account of reduction in house tax on these properties are not

available. However, the reduction in demand in respect of all properties including residential, commercial and industrial properties has been estimated at approximately Rs. 2 crores per annum.

(c) The Corporation is competent under section 109(2) of the D.M.C. Act, 1957 to determine the rates at which various municipal taxes, rates and cesses are levied.

Expenditure incurred on publicity against banned organisation and against Jayaprakash Narayan's movement for democracy

2173. SHRI KANWAR LAL GUPTA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the total expenses incurred by Central Government on publishing the literature and other media of publicity against banned organisations during emergency;

(b) the number of booklets and leaflets published by Government; and

(c) the total amount spent by Government on publicity against Shri Jayaprakash Narayan and his movement for democracy?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Media under the Ministry of Information and Broadcasting have incurred an expenditure of Rs. 9,25,088 less on publishing the literature and other media of publicity against banned organisation during Emergency. In addition, publicity against banned organisations was also included in the package programmes put out by various Media. It is not possible to determine the amount spent on propaganda against the banned organisations in these package programmes.

(b) Ten (10) with 10,34,000 copies by DAVP. This also does not include such of the publications in which references were made to the banned organisations.

(c) Rs. 57,309/-. This also does not include the expenditure incurred on publicity against Shri Jayaprakash Narayan and his movmen for democracy in the package programmes of publicity.

Information in regard to expenditure incurred by other Ministries of the Government of India in respect of the above items is being collected and would be laid on the table of the House.

Expenditure incurred on 20+5 Point Programme Publicity and Publication of Literature during Emergency

2174. SHRI KANWAR LAL GUPTA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the total expenses incurred by Government on 20-Point Programme and 5-Point Programme on publicity and publishing the literature by the Central Government and State Governments and by the Governments of Union Territories during emergency; and

(b) the particulars of expenditure incurred?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) and (b). Information is being collected and will be laid on the Table of the House.

Expansion of Tarapur Atomic Power Station

2175. SHRI K. A. RAJAN: Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether Maharashtra Government had demanded expansion of Tarapur Atomic Power Station; and

(b) if so, the reaction of Government thereto?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Yes, Sir. The Site Selection Committee appointed by the Department of Atomic Energy has considered the proposal made by the Government of Maharashtra for the expansion of the Tarapur Atomic Power Station along with other sites suggested by the Governments of Maharashtra and Gujarat for the location of an atomic power station in the Western Region;

(b) The report of the Committee is under consideration of the Government.

Charges Against Senior Official of Calcutta Dock Labour Board

2176. SHRI K. A. RAJAN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether serious charges of corruption, malpractices and misuse of power during the Emergency have been levelled against a very senior official of the Calcutta Dock Labour Board;

(b) if so, the outlines thereof;

(c) whether investigation have been instituted into these allegations; and

(d) if so, the outlines thereof?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Yes against the Deputy Chairman.

(b) to (d). The communications, some of which were anonymous and pseudonymous, related, *inter alia*, to

(a) Improperly favouring an official;

(b) appointing an official when he was not qualified;